

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 376/2022

RAN VIJAI SINGH

Appellant(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(IA No. 16097/2022 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 16095/2022 - GRANT OF BAIL)

Date : 05-01-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI
HON'BLE MR. JUSTICE V. RAMASUBRAMANIANFor Appellant(s) Mr. Anoop Prakash Awasthi, AOR
Ms. Prapti Singh, Adv.
Ms. Parthvi Ahuja, Adv.
Mr. Vivek Kumar Tripathi, Adv.For Respondent(s) Mr. Vishnu Shankar Jain, AOR
Mr. Ardhendumauli Kumar Prasad, A.A.G.

Mr. Vijay Kumar Shukla, Adv.
Ms. Nupur Shukla, Adv.
Mr. Anirudh, Adv.
Mr. Varinder Kumar Sharma, AORUPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the appellant shall supply a copy of the paperbook to the learned counsel for the complainant within a week.

Learned counsel appearing for the State of UP may obtain instructions with regard to the total period of incarceration suffered by the appellant.

List after two weeks.

(SONIA GULATI)
SENIOR PERSONAL ASSISTANT(BEENA JOLLY)
COURT MASTER (NSH)